DIVISION BENCH
COURT - II

P-109

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/154(KB)2023

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH APRIL 2024

IN THE MATTER OF	**CENTRAL BANK OF INDIA VS SANJUKTA VOHRA**
UNDER SECTION	**SECTION 95(1)**

Appearance (via video conferencing/physically)

Mr. S. K. Sengupta, Adv.] For the Financial Creditor
Mr. D. Barman, Adv.

O R D E R

1. Learned Counsel for the Financial Creditor present.
2. None appears for the Personal Guarantor. The Personal Guarantor was granted to file objection to the report filed by the Resolution Professional vide order dated 22.02.2024, but no objection has been filed till date. Therefore, to file objection to the report of Resolution Professional shall stand closed.
3. List this matter for arguments **on 22.05.2024.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)

MJ